

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.101
IB-124/ND/2023
IA/18/2024

IN THE MATTER OF:

M/s Arti Securities and Services Limited

...PETITIONER

Vs

M/s Duxton Hills Builder Private Limited

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 09.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/ Financial Creditor :

For the RP

:Adv. Abhishek Parmar

For the Respondent/Corporate Debtor :

ORDER

IA/18/2024

This is an application filed under Section 30(6) read with Section 31(1) of the IBC, 2016 seeking approval of the Resolution Plan as approved by the CoC.

Heard Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Suspended Management of the Corporate Debtor for filing their response if any, and appearance. Notice be issued by all means and proof of service be filed. List the matter on **27.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)